

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3191
ANSWERED ON:11.08.2000
DEBT RECOVERY TRIBUNALS
P.H. PANDIAN

Will the Minister of FINANCE be pleased to state:

- (a) whether Recruitment Rules for all the employees of Debt Recovery Tribunals have been notified;
- (b) if so, the details thereof;
- (c) whether all the eligible and willing employees have been permanently absorbed in the respective Debt Recovery Tribunals; and
- (d) if so, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):

(a) and (b) Recruitment Rules (RRs) in respect of Group 'C' & 'D' employees of 10 Debt Recovery Tribunals (DRTs) and one Debt Recovery Appellate Tribunal (DRAT) have been framed and notified in the Official Gazette on 29th December, 1998. RR in respect of Group 'A', Group 'B', (Gazetted) and Group 'B' (Non Gazetted) Officers/ Employees of DRTs and DRAT are under process in consultation with Department of Personnel & Training, Ministry of Law and Union Public Service Commission.

(c) and (d) Under Rule 7 of the RR in respect of Group 'C' and 'D' employees of DRTs and DRAT, the persons holding the posts in the DRTs/DRAT on the date of commencement of these rules, either on transfer or on deputation basis and who fulfil the qualifications and experience laid down in these rules and who are considered suitable by the Departmental Promotion Committee of the respective Tribunal would be eligible for regularization/ absorption in the respective grade subject to the condition that such persons exercise their option for the absorption and that their parent Departments do not have any objection to their being absorbed in the Tribunal.